

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)- 615 /ND/2018

In the matter of

Aashish Enterprises

....PETITIONER

Vs.

Anil Special Steel Industries Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code , 2016

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Karan Batura, Advocate

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. Subsequent to the Order dated 20.12.2017 passed by this Tribunal, it is represented that notice has been duly sent to the Corporate Debtor and consequent to the service of notice, the Corporate Debtor being represented by an Advocate, represents that the Corporate Debtor is not willing to file reply to the petition.

Let the same come by way of an affidavit or by Memo in writing, post the matter for enquiry on 08.2.2018.

List on 08.2.2018.

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.1.2018